

assurance to the House that so far as those Ordinances which require the prior consent or assent of the President or subsequent assent of the President are concerned, the President will never give the assent because this goes against the fundamental letter and spirit of the Constitution. Thank you, Sir.

MR. DEPUTY CHAIRMAN: This debate will continue in the afternoon. But the House will, I think, reassemble at 2 o'clock and from 2 p.m. to 4.30 p.m. we shall take up non-official business. After that the other business will be taken up. At 2 o'clock we shall take up the non-official business from 2 p.m. to 4.30 p.m., i.e., two and a half hours. After that we shall have other business.

सदन की कार्यवाही दो बजे तक के लिए स्थगित की जाती है ।

The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at seven minutes past two of the clock.

[Mr. Deputy Chairman in the Chair]

THE CONSTITUTION (AMENDMENT) BILL, 1979 (TO AMEND ARTICLES 58 AND 157)

SHRI JAGDISH PRASAD MATHUR: Sir, there is a very interesting thing. Notice of an amendment has been given by Mr. Ghulam Rasool Matto to Shri Shiva Chandra Jha's Bill, saying that it should be referred to a Select Committee, with instructions to report by the first day of April, 1984! This is a fanciful date.

THE PAYMENT OF BONUS (AMENDMENT) BILL, 1983

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Payment of Bonus Act, 1965.

The question was put and the motion was adopted.

SHRI SHRIDHAR WASUDEO DHABE: Sir, I introduce the Bill.

THE CIVIL SERVANTS (DISCLOSURE AND SCRUTINY OF FINANCIAL ASSETS) BILL, 1983

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for the disclosure and scrutiny of financial assets of the civil servants and for matters connected therewith.

The question was put and the motion was adopted.

Shri G. C. BHATTACHARYA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Delimitation (Amendment) Bill, 1983, and the Constitution (Amendment) Bill, 1983 (to amend articles 124 and 217). Shri Syed Shahabuddin. He is not here.

THE AGRICULTURAL WORKERS BILL, 1983

SHRI HARKISHAN SINGH SURJEET (Punjab): Sir, I beg to move for leave to introduce a Bill to provide for the welfare of agricultural workers and to regulate their employment and conditions of service and for matters connected therewith.

The question was put and the motion was adopted.

SHRI HARKISHAN SINGH SURJEET: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Constitution (Amendment) Bill, 1983 (to amend article 213). Shri Syed Shahabuddin. He is not here.

THE FREEDOM OF INFORMATION BILL, 1983

SHRI G. C. BHATTACHARYA (Uttar Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for certain agencies to ensure freedom of having access to